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Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD**

**Original Application No.196 of 2005**

Allahabad this the 2<sup>nd</sup> day of March, 2005

**Hon'ble Mr.A.K. Bhatnagar, Member (J)**

Guru Charan Ram Son of Jhakkar Ram, resident of Village and Post Dudhrella Kalan, District Ballia.

**Applicant**

By Advocate Shri **Kirtikar Pande**

**Versus**

1. The Union of India through Secretary, Ministry of Communication, Department of Post and Telegraph, Central Secretariat, New Delhi.
2. The Chief Post Master General, U.P. at Lucknow.
3. The Director of Accounts (Postal), U.P. Circle, Lucknow.
4. The Senior Accounts Officer (Pension) for Office of Nideshak Lekha (Posts), U.P. Circle, Lucknow-24.
5. The Superintendent of Post Offices, Ballia.

**Respondents**

By Advocate Shri **Saumitra Singh**

**By Hon'ble Mr.A.K. Bhatnagar, Member (J)**

By this O.A. applicant has prayed for a direction to respondents no.2 and 3 to pay the applicant forthwith the amount of Rs.34,454/-, details of which has been given in para 4(8) of this application, to which the applicant legally and fully entitled.

2. The brief facts, as per the applicant, are that he was appointed as Postal Assistant in the year 1966 in

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the respondents' establishment. He retired on 31.12.2003 on attaining the age of superannuation from the post of Sub Postmaster, Chhata, District Ballia. The grievance of the applicant is that although he was granted pension but an amount of Rs.34,454/- towards gratuity, C.G.E.I.S. and G.P.F. was not paid to the applicant. During the course of arguments learned counsel for the applicant submitted that he has made representations on 10.02.2004 and onwards before respondent but the same are still pending undecided, and the applicant will be satisfied if his representations are decided by the respondents by a reasoned and speaking order within the specified period fixed by this Tribunal.

3. After hearing the parties counsel and without going into the merits of the case, I am of the view that this O.A. can be decided at the admission stage itself without calling the counter affidavit and by issuing appropriate direction to the competent authority in the respondents' establishment to decide the representation of the applicant.

4. Accordingly, the O.A. is disposed of finally at the admission stage itself by a direction to the respondents no.2 to decide the representation of the applicant dated 10.02.2004 by a reasoned and speaking order within a period of 3 months from the date of receipt of a copy of this order. For early decision in the matter, the applicant may file a copy of the representation to the respondent no.2 along with a copy of this order. No order as to cost.

  
Member (J)

/M.M. /